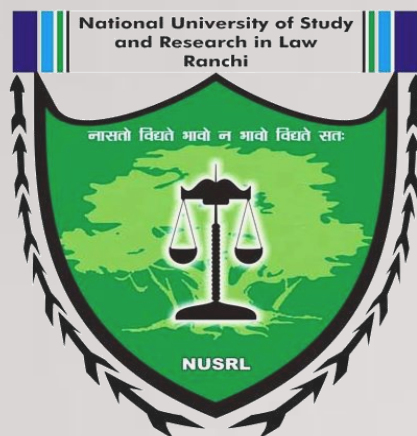


**NATIONAL UNIVERSITY OF STUDY AND RESEARCH IN LAW,  
RANCHI**



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**1<sup>ST</sup> HON'BLE JUSTICE S.B. SINHA MEMORIAL NATIONAL  
ESSAY WRITING COMPETITION 2019**

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**15<sup>TH</sup> DECEMBER, 2019**

**THEME  
ECONOMIC OFFENCES IN INDIA**



**ORGANIZED BY  
CENTER FOR CRIMINAL LAW, NUSRL RANCHI**

## ABOUT THE UNIVERSITY



National University of Study and Research in Law (NUSRL), Ranchi was instituted in the year 2010 by Act No. 4 of Jharkhand State Assembly. The vision is to inculcate within the students the nuances of legal culture and instil within them a passion for law, cumulatively with sound legal knowledge, skill, courage, and integrity requisite in the administration of justice and to contribute qualitatively to the growing legal fraternity across the nation. In a world that is fast and constantly changing, students of law must constantly update their knowledge, skills and techniques to match the level of efficiency and professionalism expected from them in the 21st century. The University incorporates various methods and techniques to help the students match that level of expectancy and achieve success in their careers, simultaneously adding quality to the professional sphere of legal practitioners in the nation.

## ABOUT THE CENTER FOR CRIMINAL LAW



With the changing times the societal norms also change and people who are part of the society have to accept this change either by way of compromise or any other way in order to adjust and make them still the part of the very same society. This led to the journey of no criminal law in uncivilized society to Penal Provisions in civilized society. Considering the quantum of resources in the nature of funds, manpower and expertise that have been committed and/or expended in pursuance to these laws and policies, it is expedient to assess and evaluate their success, study and learn from their short-comings which can be worked upon and identify areas which are yet to fall within the ambit of governmental largesse. Law is subject to change with times and the same applies to Criminal Law.

Center for Criminal Law was established in 2017 to study the Contemporary Issues and Challenges in Criminal Law. Center for Criminal Law has been one of the most active academics societies in the area of Criminal Law in NUSRL. This Center provides to the future lawmakers and lawyers an opportunity to understand the depth of criminal justice system and developing strategies to mitigate the threat to this system. Center promotes and encourages its students for research in the field of Criminal Law.

## ABOUT HON'BLE JUSTICE S.B. SINHA (LATE)

*"Dissent means the existence of democracy."*

Full Name- Satya Brata Sinha

Birth Place- Dhanbad, Jharkhand .

Birth Date- August 8 1944.

Alma Mater- Chhotanagpur Law College, Ranchi (1967)



The personality in light here was a septuagenarian, a man who has already accomplished what only a few of us could dare to dream, willing to work not really out of necessity but simply because of his love for it. with 19 dissents to his credit, he is one of the top dissenters in the history of the Supreme Court, Justice SB Sinha took his dissents really seriously even in private commercial arbitration matters.

Born in Dhanbad district of Jharkhand, former Supreme Court judge will be remembered for his contribution through several landmark Judgments. Late Hon'ble Justice Sinha served at the apex court from October 3, 2002 to August 8, 2009 and post retirement, was appointed as the chairman of Telecom Disputes Settlement and Appellate Tribunal (TDSAT) succeeding Justice Arun Kumar who retired in September, 2009. Born on August 8, 1944, he received his Bachelor of Laws degree from Chhotanagpur Law College, Ranchi in 1967. Later, he was appointed as the first government advocate of Ranchi Bench of Patna High Court and was then promoted to the bench of Patna High Court on March 9, 1987. Justice Sinha was transferred to Calcutta High Court on May 11, 1994 and since had served as the Chief Justice of Calcutta, Andhra Pradesh and Delhi High Court.

Justice SB Sinha was a man of very few words. But the great man spoke verbosely through his judgments, arbitration awards, and legal opinions. Justice SB Sinha was a man of very few words. But the great man spoke verbosely through his judgments, arbitration awards, and legal opinions. Justice SB Sinha had a very profound sense of work ethic and was a workaholic to his very last. During his tenure at the Supreme Court from October 3, 2002, to August 8, 2009, he delivered a mammoth 2202 judgments. Post-retirement from TDSAT, he adjudicated and passed awards in over 60 arbitration matters. Even at the time of his untimely demise, there were nearly 40 matters pending at various stages of the arbitration proceedings

## **ABOUT THE ESSAY WRITING COMPETITION**

Late Hon'ble Justice S.B. Sinha was one of the great legal luminaries in the field of criminal law along with certain other fields of law. This Essay Writing competition is aimed to recognize his contributions in the field of criminal law and to continue it in his remembrance. This Essay Writing Competition is aimed at understanding the present scenario and developing ideas to curb Economic Offences in India. This Competition is open for all the law students across all the batches of every college and university in the law school circuit. The Essay competition will be open for students of UG & PG Law course.

### **AIMS & OBJECTIVES**

- The competition aims to bring out the contributions made by Hon'ble Justice S.B. Sinha through his judgments or the opinion expressed in his writings.
- To promote and encourage research by students and scholars on specific issues regarding offences which are still uncovered by legal guardians.
- To analyze law and public policy, and seek solutions to join the loopholes which are yet not paid much attention.
- To identify the unique problems provided in the essay that contributes to increasing instances of economic offences in India
- To identify the unique solutions and Ideas posed by the students for curbing the economic offences.
- The Center will publish the selected entries on the CCL-NUSRL Blog.

# THEME OF THE ESSAY COMPETITION

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## ECONOMIC OFFENCES IN INDIA

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### SUB – THEMES

- INCREASE IN RATE OF ECONOMIC OFFENCES WITH ADVENT OF TECHNOLOGY.
- PROCEDURE AND PUNISHMENT FOR ECONOMIC OFFENCES.
- MONEY LAUNDERING AND HARM TO INDIAN ECONOMY.
- INDIA'S AGREEMENTS TO OTHER COUNTRIES REGARDING EXTRADITION OF FUGITIVE ECONOMIC OFFENDERS.
- AND ANY OTHER TOPIC RELATED TO ECONOMIC OFFENCES IN INDIA.

### GUIDELINES FOR THE ESSAY

- The title of the essay should be followed by Name of the student(s), Name of the University/ Institution and E-mail address.
- The essay should be typed in MS Word format preferably 2007 or 2010. –The essay must be in single column lay-out with margins justified on both sides.
- The length of the essay should not be more than 3,500 words (including footnotes).
- The sub-heading should be in Font size 12, Bold, Times New Roman and Center aligned.
- The main text should be in Font size 12, Times New Roman, 1.5 line spacing and Justified.
- All references must be in form of foot-notes with Font size 10 single spacing.
- For citation Bluebook style – 20<sup>th</sup> Edition should be followed.
- Co-authorship up to a maximum of two authors is permitted
- All the submissions must be submitted via Google form
- Participants not adhering to the word limit will be marked negatively.
- The Essays are strictly meant to be an original work of authors/co-authors. Plagiarized essays will be disqualified.

**SUBMISSION DATE** – 15<sup>th</sup> December, 2019

**REGISTRATION FEES** - Nil

**SUBMISSION PROCEDURE:**

The authors can make submissions only through [Google Form Link](#)

## **TIME SCHEDULE**

Last Date of Full Essay Submission- 15<sup>th</sup> December, 2019.

Declaration of Result — 15<sup>th</sup> February, 2020.

## **MARKING CRITERIA:**

The Essays Submitted will be marked by judges by using the objective parameters as follows:

- Knowledge of the Law
- Quality of Research Done
- Structure of the Essay
- Content of the Essay
- Language and Analysis

## **PRIZE**

- **First Prize** - Rs. 5,000+ Certificate of Merit
- **Second Prize** - Certificate of Merit
- **Third Prize** - Certificate of Merit
- Selected papers may be considered for publication.
- The name of the winners will be displayed on the NUSRL Website.
- Separate intimation will also be sent to all the winners along with a Letter of Appreciation.
- The award of all or any of the prizes lies solely within the discretion of the judging panel, including the right to refuse to award any prize if the panel concludes that no essay of sufficiently high academic quality has been submitted.

## ORGANIZING COMMITTEE

### Chief Patron of the Essay Writing Competition

(Professor) Dr. Kesava Rao, Vurrakula

**Hon'ble Vice Chancellor, NUSRL Ranchi**

### Faculty Convenors

**Mr. Shubham Srivastava**

(Assistant Professor of Law)

**Dr. Julian Seal Pasari & Ms. Lahama Mazumdar**

Center for Criminal Law, NUSRL Ranchi

### Contact

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